

Addendum/Corrigendum to the Advertisement No.BSJS/1/2016

District Judge (Entry Level), Direct from Bar Exam- 2016

1. In view of amendments approved by the Court in Bihar Superior Judicial Service Rules, 1951 , the questions in subject of law for Preliminary Examination will be in respect of the provisions contained in the following enactments:-

1. The Constitution of India;
2. The Code of Civil Procedure, 1908;
3. The Limitation Act, 1963;
4. The Code of Criminal Procedure, 1973;
5. The Indian Evidence Act, 1872;
6. The Transfer of Property Act, 1882;
7. The Indian Contract Act, 1872;
8. The Specific Relief Act, 1963;
9. The Sale of Goods Act, 1930,
10. The Indian Partnership Act, 1932;
11. The Negotiable Instruments Act, 1881;
12. The Arbitration and Conciliation Act, 1996;
13. The Personal Laws (Hindu, Muslim and Christian); and
14. The Indian Penal Code, 1860.

2. In place of eligibility criterion, as mentioned in Clause-2 of the advertisement-

".....Who does not file evidence of appearance in at least 24 cases per year in the last 3 years, shall not be eligible for consideration for such appointment. The candidates qualifying in the Main (Written) examination shall be required to file evidence of appearance in at least 24 cases per year in the last 3 years preceding the year of advertisement which is 2016-17",

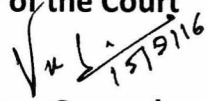
The following be read.....

".....Who do not give declaration of appearance in at least 24 cases per year in the last three years, shall not be eligible for consideration for such appointment. The candidates qualifying in the Main (Written) examination shall be required to give declaration of appearance in at least 24 cases per year in the last three years preceding the year of advertisement which is 2016-17."

(3) The original certificates from the candidates regarding eligibility shall be requisitioned after the result of the Main (Written) examination in respect of qualified candidates.

Dated: 15-09-2016

By order of the Court


Registrar General